

[**Shri Hem Barua**]

controlled by checkposts; he has nowhere said that they have not prevented our people from collecting salt from there. There is a regular admission of this information emanating from whatever source it may be; it is true.

Shri S. M. Banerjee (Kanpur): What is this organisation which is unreliable and which is spreading the news?

Mr. Speaker: The hon. Member says, it is a natural inference; if the salt mines in that territory are occupied, naturally the inference is Indians will be prevented.

Shri Jawaharlal Nehru: The salt lake has been in that part of the area which was occupied months ago; nothing fresh has been occupied....

Shri Hem Barua: Occupied illegally.

Mr. Speaker: That is so; when it is occupied, it is always illegal.

Shri Jawaharlal Nehru: So, I do not understand all these arguments nor the statement that I have been supporting the allegation of an organisation in Jammu. I do not know, as I had just stated, what language I am to use to be understood. Maybe my English is not good enough; I am prepared to use Hindi. I know no third language.

Shri Hem Barua: May I make a humble submission?

Mr. Speaker: No submission. I have allowed him three opportunities. He ought not to go on like this. The question is simply whether a new situation has arisen. Whatever situation had arisen long ago, three or four months ago, is there. Salt lakes had also been occupied. When Indians go there, it is not for the purpose of allowing Indians freely to go there that they occupy those areas. Therefore, this is not a new situation that has arisen. All that I am concerned

with for the purpose of the adjournment motion is if any new situation has arisen. No new situation has arisen; I am not giving my consent.

Shri Hem Barua: Regarding what the Prime Minister said about the language difficulty....

Mr. Speaker: The hon. Member must resume his seat; I have given my ruling. He ought not to go on speaking.

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12.16 hrs.

**FAILURE TO RESTORE ELECTRIC AND
WATERSUPPLY IN SHAHDARA ON 7TH
MARCH**

Mr. Speaker: Shri Braj Raj Singh has given notice of the following adjournment motion:

"Failure of the Health Ministry, Government of India, to take adequate steps to restore electric and water supply immediately after the gale had affected it badly specially in Shahdara area of Delhi on Monday, the 7th March. Failure of the water and electric supply caused very great hardships to the residents of Shahdara area numbering about 2 lakhs."

Is it the situation even now?

Shri Braj Raj Singh (Firozazad): It is said in today's papers that:

"Many had to do without a bath. Water from old wells was used for cooking and drinking purposes. Water sold in these localities at four annas a pitcher."

Mr. Speaker: Immediately after the gale, we will assume it was so. Is it so today?

Shri Braj Raj Singh: The Minister should know it.

The Minister of Health (Shri Karmarkar): Water-supply is being made in Shahadra from tube-wells and electric pumps are used for lifting the water supply. On account of the gale, there was failure of electricity. The electric pumps failed. The pumps came back into commission only as soon as electricity was restored. Electricity went off at 18.00 hours on Monday, the 7th March, 1960 and was restored at 19.35 hours on Tuesday, the 8th March, 1960. There was a break-down of electricity for about 25 hours.

That is the information I have at present. I am trying to get all the information from the Corporation as to what they did to restore electricity as early as possible.

Mr. Speaker: Has it been restored today?

Shri Karmarkar: Obviously electricity has come back and water has come back today. There is no doubt about that. The fact is that electricity failed for 25 hours. As to whether the Corporation could have restored it earlier, I am getting the information and as soon as I receive it, I will give it to the House.

Shri Braj Raj Singh: The point is, they did not take immediate steps to restore the electricity.

Mr. Speaker: Whoever suffered from the gale suffered. It is only a question of time. In some houses, they suffered for 2 or 3 hours and in some others for a longer time. The hon. Minister will inform the House whether it has all been restored.

Shri Karmarkar: There is no doubt about the fact that it has been restored—both electricity and water.

Mr. Speaker: We are happy that both electricity and water have been restored. But soon after the gale, it went off. It is only a question of time. We cannot be critical about this matter and no adjournment motion can be allowed regarding this matter.

12.18 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO CENTRAL SILK BOARD RULES, REPORTS OF PUBLIC UNDERTAKINGS, AND STATEMENT re: TESTING PROCEDURES IN HINDUSTAN ANTIBIOTICS LIMITED

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of each of the following papers:—

- (i) Notification No. G.S.R. 189 dated the 20th February, 1960, under sub-section (3) of Section 13 of the Central Silk Board Act, 1948 making certain further amendment to the Central Silk Board Rules, 1955. [Placed in Library. See No. LT-1968/60].
- (ii) Report of the Small Scale Industries Organisation for the year 1958-59. [Placed in Library. See No. LT-1969/60].
- (iii) (a) Annual Report of the Nahar Foundry Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub section (1) of Section 639 of the Companies Act, 1956.
(b) Review of the Working of the above Company.
[Placed in Library. See No. LT-1970/60].
- (iv) Publication entitled 'Public Sector Industries'. [Placed in Library. See No. LT-1971/60].
- (v) Statement regarding Enquiry into the standards and testing procedures followed in the Quality Control Department of Hindustan Antibiotics Limited, Pimpri. [Placed in Library. See No. LT-1972/60].